

बिड दस्तावेज़ / Bid Document

बिड विवरण/Bid Details	
बिड बंद होने की तारीख/समय /Bid End Date/Time	26-09-2026 15:00:00
बिड खुलने की तारीख/समय /Bid Opening Date/Time	27-09-2026 15:00:00
बिड पेशकश वैधता (बंद होने की तारीख से)/Bid Offer Validity (From End Date)	120 (Days)
मंत्रालय/राज्य का नाम/Ministry/State Name	Delhi
विभाग का नाम/Department Name	Delhi High Court
संगठन का नाम/Organisation Name	N/a
कार्यालय का नाम/Office Name	Central Project Coordinator
शिकायत निवारण के संपर्क विवरण/ Contact details of Grievance redressal	HOD Email id :cpc-del@aij.gov.in Buyer Email id: aoj-it@dhc.nic.in
कुल मात्रा/Total Quantity	31
वस्तु श्रेणी /Item Category	High End Laptop - Notebook (Q2)
बिडर का न्यूनतम औसत वार्षिक टर्नओवर (3 वर्षों का) /Minimum Average Annual Turnover of the bidder (For 3 Years)	15 Lakh (s)
मूल उपकरण निर्माता का औसत टर्नओवर (गत 3 वर्षों का)/OEM Average Turnover (Last 3 Years)	120 Lakh (s)
उन्हीं/समान सेवा के लिए अपेक्षित विगत अनुभव के वर्ष/Years of Past Experience Required for same/similar service	3 Year (s)
टर्नओवर पात्रता मानदंड/Turnover eligibility criteria	To be verified by the buyer at the time of technical evaluation
वर्षों के अनुभव एवं टर्नओवर से एमएसई को छूट प्राप्त है / MSE Relaxation for Years Of Experience and Turnover	Yes Complete
स्टार्टअप के लिए अनुभव के वर्षों और टर्नओवर से छूट प्रदान की गई है / Startup Relaxation for Years Of Experience and Turnover	Yes Complete

बिड विवरण/Bid Details	
विक्रेता से मांगे गए दस्तावेज़/Document required from seller	Experience Criteria,Past Performance,Bidder Turnover,Certificate (Requested in ATC),OEM Authorization Certificate,OEM Annual Turnover,Additional Doc 1 (Requested in ATC),Additional Doc 2 (Requested in ATC) *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer
क्या आप निविदाकारों द्वारा अपलोड किए गए दस्तावेज़ों को निविदा में भाग लेने वाले सभी निविदाकारों को दिखाना चाहते हैं? संदर्भ मेनू है/Do you want to show documents uploaded by bidders to all bidders participated in bid?	No
बिड लगाने की समय सीमा स्वतः नहीं बढ़ाने के लिए आवश्यक बिड की संख्या। / Minimum number of bids required to disable automatic bid extension	3
दिनों की संख्या, जिनके लिए बिड लगाने की समय-सीमा बढ़ाई जाएगी। / Number of days for which Bid would be auto-extended	7
ऑटो एक्सटेंशन अधिकतम कितनी बार किया जाना है। / Number of Auto Extension count	1
विगत प्रदर्शन /Past Performance	10 %
बिड से रिवर्स नीलामी सक्रिय किया/Bid to RA enabled	Yes
रिवर्स नीलामी योग्यता नियम/RA Qualification Rule	H1-Highest Priced Bid Elimination
बिड का प्रकार/Type of Bid	Two Packet Bid
तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय /Time allowed for Technical Clarifications during technical evaluation	3 Days
निरीक्षण आवश्यक (सूचीबद्ध निरीक्षण प्राधिकरण /जेम के साथ पूर्व पंजीकृत एजेंसियों द्वारा)/Inspection Required (By Empanelled Inspection Authority / Agencies pre-registered with GeM)	No
Payment Timelines	Payments shall be made to the Seller within 45 days of issue of consignee receipt-cum-acceptance certificate (CRAC) and on-line submission of bills (This is in supersession of 10 days time as provided in clause 12 of GeM GTC)
मूल्यांकन पद्धति/Evaluation Method	Total value wise evaluation
मध्यस्थता खंड/Arbitration Clause	No
सुलह खंड/Mediation Clause	No

ईएमडी विवरण/EMD Detail

एडवाइजरी बैंक/Advisory Bank	State Bank of India
ईएमडी राशि/EMD Amount	150000

ईपीबीजी विवरण /ePBG Detail

आवश्यकता/Required	No
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(a). जेम की शर्तों के अनुसार ईएमडी छूट के इच्छुक बिडर को संबंधित केटेगरी के लिए बिड के साथ वैध समर्थित दस्तावेज प्रस्तुत करने हैं। एमएसई केटेगरी के अंतर्गत केवल वस्तुओं के लिए विनिर्माता तथा सेवाओं के लिए सेवा प्रदाता ईएमडी से छूट के पात्र हैं। व्यापारियों को इस नीति के दायरे से बाहर रखा गया है।/EMD EXEMPTION: The bidder seeking EMD exemption, must submit the valid supporting document for the relevant category as per GeM GTC with the bid. Under MSE category, only manufacturers for goods and Service Providers for Services are eligible for exemption from EMD. Traders are excluded from the purview of this Policy.

(b). ईएमडी और संपादन जमानत राशि, जहां यह लागू होती है, लाभार्थी के पक्ष में होनी चाहिए। / EMD & Performance security should be in favour of Beneficiary, wherever it is applicable.

(c). ईएमडी और संपादन जमानत राशि लाभार्थी के पक्ष में होनी चाहिए। / Earnest Money Deposit (EMD) shall also be accepted by the buyer in the form of a surety bond.

लाभार्थी /Beneficiary :

REGISTRAR GENERAL
IT Branch, Delhi High Court, Delhi
(Registrar General)

बोली विभाजन लागू नहीं किया गया/ Bid splitting not applied.

एमएसई खरीद वरीयता/MSE Purchase Preference

एमएसई खरीद वरीयता/MSE Purchase Preference	No
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एमआईआई खरीद वरीयता/MII Purchase Preference

एमआईआई खरीद वरीयता/MII Purchase Preference	No
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1. If the bidder is a Micro or Small Enterprise as per latest orders issued by Ministry of MSME, the bidder shall be relaxed from the eligibility criteria of "Experience Criteria" as defined above subject to meeting of quality and technical specifications. The bidder seeking Relaxation from Experience Criteria, shall upload the supporting documents to prove his eligibility for Relaxation.
2. If the bidder is a Micro or Small Enterprise (MSE) as per latest orders issued by Ministry of MSME, the bidder shall be relaxed from the eligibility criteria of "Bidder Turnover" as defined above subject to meeting of quality and technical specifications. If the bidder itself is MSE OEM of the offered products, it would be relaxed from the "OEM Average Turnover" criteria also subject to meeting of quality and technical specifications. The bidder seeking Relaxation from Turnover, shall upload the supporting documents to prove his eligibility for Relaxation.
3. If the bidder is a DPIIT registered Startup, the bidder shall be relaxed from the the eligibility criteria of "Experience Criteria" as defined above subject to their meeting of quality and technical specifications. The bidder seeking Relaxation from Experience Criteria, shall upload the supporting documents to prove his eligibility for Relaxation.
4. If the bidder is a DPIIT registered Startup, the bidder shall be relaxed from the the eligibility criteria of "Bidder Turnover" as defined above subject to their meeting of quality and technical specifications. If the bidder is DPIIT

Registered OEM of the offered products, it would be relaxed from the "OEM Average Turnover" criteria also subject to meeting of quality and technical specifications. The bidder seeking Relaxation from Turnover shall upload the supporting documents to prove his eligibility for Relaxation.

5. The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated above in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3-year-old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

6. Experience Criteria: In respect of the filter applied for experience criteria, the Bidder or its OEM of the product offered in the bid {themselves or through reseller(s)} should have regularly, manufactured and supplied same or similar Category Products to any Central / State Govt Organization / PSU for number of Financial years as indicated above in the bid document before the bid opening date. Copies of relevant contracts and delivery acceptance certificates like CRAC to be submitted along with bid in support of having supplied some quantity during each of the Financial year. In case of bunch bids, the category of primary product having highest value should meet this criterion.

7. OEM Turn Over Criteria: The minimum average annual financial turnover of the OEM of the offered product during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the OEM is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

8. Estimated Bid Value indicated above is being declared solely for the purpose of guidance on EMD amount and for determining the Eligibility Criteria related to Turn Over, Past Performance and Project / Past Experience etc. This has no relevance or bearing on the price to be quoted by the bidders and is also not going to have any impact on bid participation. Also this is not going to be used as a criteria in determining reasonableness of quoted prices which would be determined by the buyer based on its own assessment of reasonableness and based on competitive prices received in Bid / RA process.

9. Past Performance: The Bidder or its OEM {themselves or through re-seller(s)} should have supplied same or similar Category Products for 10% of bid quantity, in at least one of the last three Financial years before the bid opening date to any Central / State Govt Organization / PSU. Copies of relevant contracts (proving supply of cumulative order quantity in any one financial year) to be submitted along with bid in support of quantity supplied in the relevant Financial year. In case of bunch bids, the category related to primary product having highest bid value should meet this criterion.

10. Reverse Auction would be conducted amongst all the technically qualified bidders except the Highest quoting bidder. The technically qualified Highest Quoting bidder will not be allowed to participate in RA. However, H-1 will also be allowed to participate in RA in following cases:

- i. If number of technically qualified bidders are only 2 or 3.
- ii. If Buyer has chosen to split the bid amongst N sellers, and H1 bid is coming within N.
- iii. In case Primary product of only one OEM is left in contention for participation in RA on elimination of H-1.
- iv. If L-1 is non-MSE and H-1 is eligible MSE and H-1 price is coming within price band of 15% of Non-MSE L-1
- v. If L-1 is non-MII and H-1 is eligible MII and H-1 price is coming within price band of 20% of Non-MII L-1

High End Laptop - Notebook (31 pieces)

Bis Required	Yes
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तकनीकी विशिष्टियाँ / Technical Specifications

* जेम केटेगरी विशिष्टि के अनुसार / As per GeM Category Specification

विवरण/Specification	विशिष्टि का नाम /Specification Name	बिड के लिए आवश्यक अनुमत मूल्य /Bid Requirement (Allowed Values)
Processor	Base Processor Number	AMD Ryzen 7 5825U or Intel Core i7-1265U, For Higher Processor Or higher

विवरण/Specification	विशिष्टि का नाम /Specification Name	बिड के लिए आवश्यक अनुमत मूल्य /Bid Requirement (Allowed Values)
	Higher Processor Number	AMD Ryzen 7 7730U, AMD Ryzen 7 PRO 7730U, AMD Ryzen 7 7735U, AMD Ryzen 7 PRO 7735U, AMD Ryzen 7 8840U, AMD Ryzen 7 8840HS, AMD Ryzen 7 7840U, AMD Ryzen 7 PRO 7840U, AMD Ryzen 7 7840HS, AMD Ryzen 7 PRO 7840HS, AMD Ryzen 9 7940HS, AMD Ryzen 9 PRO 7940HS, Intel Core i7-1355U, Intel Core i7-1365U, Intel Core 7 150U, Intel Core Ultra 7 155U, Intel Core Ultra 5 125U, Intel Core Ultra 7 165U, Intel Core i7-1280P, Intel Core Ultra 5 125H, Intel Core i7-12650H, Intel Core Ultra 5 135H, Intel Core i7-13620H, Intel Core Ultra 7 155H, Intel Core Ultra 7 165H, Intel Core i7-13700H, Intel Core i9-12900H, Intel Core Ultra 9 185H, Intel Core i7-13650HX, Intel Core i7-13700HX, Intel Core i7-14650HX, Intel Core 7 250U, Intel Core Ultra 5 225U, Intel Core Ultra 5 235U, Intel Core Ultra 7 255U, Intel Core Ultra 5 236V, Intel Core Ultra 5 226V, Intel Core Ultra 5 238V, Intel Core Ultra 7 265U, Intel Core Ultra 7 266V, Intel Core Ultra 7 268V, Intel core ultra 7 255H, AMD Ryzen 7 249, AMD Ryzen 7 PRO 249, AMD Ryzen 7 250, AMD Ryzen 7 PRO 250, AMD Ryzen 7 253, AMD Ryzen 7 PRO 253, AMD Ryzen 7 260, AMD Ryzen AI 7 350, AMD Ryzen AI 7 PRO 350, AMD Ryzen AI 7 PRO 360, AMD Ryzen 9 270, AMD Ryzen AI 9 365, AMD Ryzen AI 9 HX 370, AMD Ryzen AI 9 HX PRO 370, AMD Ryzen AI 9 HX 375, AMD Ryzen AI 9 HX PRO 375, Intel Core Ultra X7 368H, Intel Core Ultra 7 366H, Intel Core Ultra X7 358H, Intel Core Ultra 7 356H, AMD Ryzen 7 449, AMD Ryzen AI 7 450, AMD Ryzen AI 7 PRO 450, AMD Ryzen AI 9 PRO 465, AMD Ryzen AI 9 HX PRO 470, AMD Ryzen AI 9 HX PRO 475, Intel Core7 350, Intel Core7 360, Intel Core Ultra 7 355, Intel Core Ultra 7 365 Or higher
Motherboard	Security	Discrete TPM 2.0 Or higher
Operating System	Operating System (Factory Pre-Loaded)	Window 11 Professional
Memory	Type of RAM	DDR4, DDR5 Or higher
	RAM Size (GB)	16, 32 Or higher
	Total Numbers of DIMM Slots Available	1, 2 Or higher
	Number of DIMM Slots Populated	1, 2
	RAM Expandability up to	64, 32 Or higher
Display	Display Size (in cm) - Diagonal	35.56 to 38.07 (14 In to 14.99 In)
	Minimum Display Resolution (Pixels)	FHD- 1920x1080
	Minimum Resolution of Webcam	HD-720p
Storage	Capacity of Storage Drive (in GB)	1024, 2048, 4096 Or higher

Additional Specification Parameters - High End Laptop - Notebook (31 pieces)

Specification Parameter Name	Bid Requirement (Allowed Values)
Processor	Intel® Core™ i7 13th Gen/ AMD Ryzen 7 7000 Series or Higher
Memory	1TB PCI NVMe™ M.2 SSD
RAM	16GB DDR4-/DDR5 (preferred) or Higher

* Bidders offering must also comply with the additional specification parameters mentioned above.

परेषिती/रिपोर्टिंग अधिकारी तथा मात्रा/Consignees/Reporting Officer and Quantity

क्र.सं./S.N o.	परेषिती/रिपोर्टिंग अधिकारी /Consignee Reporting/Officer	पता/Address	मात्रा /Quantity	डिलीवरी के दिन/Delivery Days
1	JAGDEEP SINGH	110003, Delhi High Court, Sher Shah Road	31	21

Special terms and conditions-Version:5 effective from 28-07-2025 for category High End Laptop - Notebook

1.

For Buyers	
	The category has been created in accordance with the Model Technical Specification issued by the Ministry of Electronics and Information Technology (MeitY) vide letter no. W-43/4/2020-IPHW dated 19th August 2024, and is based on the parameters defined therein. The specifications applicable to this category are as per the MeitY Model Technical Specification dated 19th August 2024. Accordingly, buyers shall not specify or mandate any particular processor, processor brand, or manufacturer in the Additional Terms and Conditions (ATC). In this context, reference may also be made to Clause 2(e) of the GeM General Terms and Conditions (GTC), which inter alia states: "The Specifications shall identify the key parameters defining the products with all necessary validations related to configuration, type of data, restrictions, range / allowed values, allowed units etc. Sellers as well as Buyers while offering / buying the Goods / services shall have to comply with the validation rules / restrictions provided for in the Category Specification. Buyers / Sellers cannot add parameters and / or drop down values not provided for in category Specification." In view of the above, buyers are not permitted to amend or modify any technical specification through the Additional Terms and Conditions, and must ensure full compliance with the predefined category specifications
Product Verification	A unique device serial number shall be provided by the seller at the time of supply, which is mentioned on the product. The buyer/consignee shall be able to verify the complete product details, including configuration, through the OEM website. The buyer/consignee should be able to perform these verifications without needing to create an account on the OEM website.

Operating System	1. There is no requirement that the OEM of the Laptop should be a device partner of Microsoft or hold a valid authorisation from Microsoft 2. Microsoft OS may be sourced directly from Microsoft by OEMs holding device partner status, and those not holding device partner status may source from authorized distributors, i.e., Ingram/Reddington and their authorized channel partners. 3. Buyers may ensure that the authorisation from Microsoft shall not be made a mandatory requirement in bids. 4. If supplies are made as per brands of OEMs who are global device partners, then the serial number of the machine supplied can be used to check the details of the product from the website of the OEM. 5. In the case of local device partners of Microsoft, OS details such as the digital key number should be produced with supplies, and the buyer may verify them from Microsoft. 6. In case of other OEMs who are sourcing from authorized distributors of Microsoft, Reddington, or Ingram, a copy of the invoice which contains the relevant serial number of Windows OS shall be submitted with supplies, and the buyer/consignee can verify the same from the OS server website or by telephone, or both. 7. In respect of verification of OS, the consignee shall take necessary steps at the time of acceptance. For device partner machines, buyers can check the Laptop OEM website to verify the OS by entering the PC's serial number and part code number. For entities that are not device partners and source OS from distributors' networks, they may verify the serial number through the Microsoft website or by telephone, or both. 8. In case the product offered is with a DOS or Linux operating system, such verification of OS shall not be applicable. 9. Buyer shall request for Windows Hardware Compatibility Certificate for window operating system to ensure the supply hardware is compatible with Windows operating system
Storage Retention	Buyer may add their requirement of retention of securely store all Hard Disk Drives (HDDs) or Solid-State Drives (SSDs) used in the Laptop-Notebook under ATC clause.
Requirement of OEM logo	Buyers are advised to note that incorporating a condition stipulating an OEM logo on the motherboard is restrictive and may not be incorporated into the bids.
Processors	Intel and AMD Processors are added as per Model Technical Specification of Laptop - Notebook issued by Ministry of Electronics and Information Technology (MeitY-IPHW Division) W-43/4/2020 dated 19 Aug 2024
Warranty	1. The buyer may ensure that as soon as supplies are received, a request for a warranty certificate is made, along with logging into the OEM website/call center to verify the certificate. 2. The product in GeM marketplace (Direct Purchase & L1 purchase) comes with a minimum standard on site warranty of one year. In case the seller has standard warranty more than one year, the same may be mentioned in the catalogue (including in the model name) and in such case higher warranty offered shall prevail/supersede the minimum one year warranty.
OM related to MII, Local content and MeitY advice on Model technical specifications	Buyers are requested to refer to various OMs pertaining to DPIIT and MeitY, as issued from time to time, while making procurement and follow relevant provisions as applicable.

Check points during Acceptance of Supplies	Before generating the Consignee Receipt and Acceptance Certificate (CRAC), the consignee may inspect the system condition and verify that it complies with the agreed specifications and configurations. In the case of a large number of units to be procured, then the buyer may opt for bidding and accordingly stipulate conditions regarding installation, inspection by consignees/inspection agency. Consignees who receive the supplies should be vigilant and should complete checking to ensure that there is no scope for the supply of refurbished products. At the time of receiving supplies, the consignee may adhere to the following to ensure that any discrepancies in supplies can be flagged, taken into account, and reflected while generating the CRAC: i. Packing should be checked properly ii. A warranty certificate from the OEM should be insisted upon and checked. iii. Instruction manuals and the OS installed should be checked. iv. The machine serial number should also be checked through settings and can be verified from the OEM website. The above points are for guidance, and the buyer/consignee may take steps considered suitable by them for checking at the consignee end before acceptance of systems. v. An escalation matrix for customer grievance redressal shall be insisted upon by the buyer from the seller at the time of delivery.
Battery Backup	Buyer may check/validate battery backup time with appropriate benchmark.
For Sellers	
OEM Website Link/Part No for product verification	The OEM shall share the OEM website link with the buyer at the time of delivery. The offered model details/configuration should be available on their website. A unique device serial number shall also be provided at the time of supply, which is also mentioned on the product. The buyer/consignee shall be able to verify the complete product details, including configuration, through the shared OEM website link.
Changing or altering the configuration	Seller must refrain from changing or altering the configuration of the factory pre-loaded machine. The machine should be delivered to the Consignee in its original, factory-approved configuration.
Warranty	The seller shall furnish a valid warranty Certificate/Tag from the OEM to the purchaser, guaranteeing the product's coverage under the specified warranty terms. The warranty certificate should be verifiable through the OEM website/customer care center.
Compliance of extended producer's responsibility	With effect from 1.4.23, as per the E-waste rules 2022, EPR registration is mandatory for manufacturing entities. Therefore, all OEMs shall hold valid EPR registration, and the registration number should be reflected in the catalog parameter. OEMs shall ensure compliance with all responsibilities as per EPR registration applicable from time to time.
Mandatory / Statutory requirements as applicable	OEMs shall have to ensure compliance with the mandatory/statutory requirements as per the Government of India Notifications issued from time to time for hardware and software components, as applicable.
Operating System	It shall be the responsibility of OEMs to ensure that supplies are made with genuine operating systems.

क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें/Buyer Added Bid Specific Terms and Conditions

1. Generic

OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity up to 25% of the contracted quantity during the currency of the contract at the contracted rates. The delivery period of quantity shall commence from the last date of original delivery order and in cases where option clause is exercised during the extended delivery period the additional time shall commence from the last date of extended delivery period. The additional delivery

time shall be $(\text{Increased quantity} \div \text{Original quantity}) \times \text{Original delivery period (in days)}$, subject to minimum of 30 days. If the original delivery period is less than 30 days, the additional time equals the original delivery period. The Purchaser may extend this calculated delivery duration up to the original delivery period while exercising the option clause. Bidders must comply with these terms.

2. Provisions for workmen compensation, insurance, public liability, property damage, insurance etc. to be ensured by the contractor. Also, safety measures prescribed for working in Extra High Voltage & use of personnel protective equipment must be adhered to.
3. **Buyer Added Bid Specific ATC**

Buyer uploaded ATC document [Click here to view the file](#).

अस्वीकरण/Disclaimer

The Additional Terms and Conditions (ATC) have been incorporated by the Buyer after approval of their Competent Authority. The Buyer is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any restriction arising in the bidding process due to these ATCs and including the modification of technical specifications and / or terms and conditions governing the bid. All representations / grievances pertaining to the ATC clauses shall be raised with the buyer organization directly and not with GeM. If any of the clause(s) is/are incorporated by the Buyer regarding the following, the bid & resultant contract shall be treated as null & void. Further, GeM reserves the right, at its sole discretion, to cancel the bid forthwith, without issuance of any prior notice or intimation :-

1. Publishing Custom / BOQ bids for items for which regular GeM categories are available (unless such Custom / BOQ item is bunched with the major regular product Category Item).
2. Mandating procurement of / from specific Brand / Make / Model / Manufacturer / Dealer except in case of Single Bid / Proprietary Article Certificate (PAC) Buying.
3. Inclusion of disqualification criteria related to suspension of seller / service provider, where such suspension period has already expired.
4. Mandating submission of documents (other than EMD and signed Integrity Pact - which can be submitted within 5 days of bid opening) in physical form as a pre-requisite to qualify bidders.
5. Publishing bids on GeM for procurement of works.
6. Procurement of Goods by creating a Service bid on GeM & vice-versa.
7. Seeking sample with bid or approval of samples during bid evaluation process. However, trial / sample, as the case may be, shall be permitted in cases where trial / sample are allowed as per approved and published procurement policy of the Buyers' controlling Ministry / Department / State / Public Sector Enterprises Headquarters. If there is any violation of trial / sample clause with regard to approved policy of the Buyers' Ministry / Department / State / Public Sector Enterprises Headquarters, then this is to be determined and redressed by the concerned Buyer Organisation only.
8. Seeking experience from specific organization / department / institute only or from foreign / export experience.
9. Creating bid for items from incorrect categories.
10. Reference of conditions published on any external site or reference to external documents/clauses.
11. Asking for any Tender fee / Bid Participation fee, as the case may be.
12. Buyer added ATC Clauses which are in contravention of clauses defined in bid detail section, including specifications, EMD Detail, ePBG Detail and MII and MSE Purchase Preference sections of the bid, unless otherwise allowed by the applicable GeM GTC.
13. Any ATC clause in contravention with GeM GTC Clause 4 (xiii) (h) will be invalid. In case of multiple L1 bidders against a service bid, the buyer shall place the Contract by selection of a bidder amongst the L-1 bidders through a Random Algorithm executed by GeM system.
14. In a category based bid, adding additional items, through buyer added, additional scope of work/ additional terms and conditions/or any other document. If buyer needs more items along with the main item, the same must be added through bunching category based items or by bunching custom catalogues or bunching a BoQ with the main category based item, the same must not be done through ATC or Scope of Work.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in

the bid details field in Seller dashboard after logging in as a seller. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

All GeM Sellers/Service Providers shall ensure full compliance with all applicable labour laws, including the provisions, rules, schemes and guidelines under the four Labour Codes i.e. the Code on Wages, 2019; the Industrial Relations Code, 2020; the Occupational Safety, Health and Working Conditions Code, 2020; and the Code on Social Security, 2020 as and when notified and brought into force by the Government of India.

For all provisions of the Labour Codes that are pending operationalisation through rules, schemes or notifications, the corresponding provisions of the pre-existing labour enactments (such as The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965, The Equal Remuneration Act, 1976, The Payment of Gratuity Act, 1972, etc. and relevant State Rules) shall continue to remain applicable.

The Seller/ Service Providers shall, therefore, be responsible for ensuring compliance under:

- **All notified and enforceable provisions of the new Labour Codes as mentioned hereinabove; and**
- **All operative provisions of the erstwhile Labour Laws until their complete substitution.**

All obligations relating to wages, social security, safety, working conditions, industrial relations etc. and any other statutory requirements shall be strictly met by the Seller/ Service Provider. Any non-compliance shall constitute a breach of the contract and shall entitle the Buyer to take appropriate action in accordance with the contract and applicable law.

This Bid is governed by the General Terms and Conditions, conditions stipulated in Bid and Service Level Agreement specific to the Service, as the case may be, as provided in the Marketplace.

However, in case of Service, if any condition specified in General Terms and Conditions is contradicted by the conditions stipulated in Service Level Agreement specific to said Service, then it will over-ride the conditions in the General Terms and Conditions.

यह बिड सामान्य शर्तों के अंतर्गत भी शासित है /This Bid is also governed by the General Terms and Conditions

जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए तभी पात्र होगा जब वह बिड देने वाला सक्षम प्राधिकारी के पास पंजीकृत हो। बिड में भाग लेते समय बिडर को इसका अनुपालन करना होगा और कोई भी गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्यवाई का आधार होगा।/In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws.

---धन्यवाद/Thank You---

IN THE HIGH COURT OF DELHI AT NEW DELHI

From,

The Registrar General
Delhi High Court
New Delhi

To,

The interested Firm(s)/Vendor(s) based in Delhi/NCR Region Only.

ADDITIONAL TERMS AND CONDITIONS (ATC) FOR PROCUREMENT OF THIRTY ONE (31) NOS. OF HIGH-END LAPTOPS OF HP/DELL/LENOVO MAKE WITH FOUR (04) YEARS ONSITE COMPREHENSIVE WARRANTY WITH BACK-TO-BACK SUPPORT FROM OEM UNDER TWO PACKET SYSTEM i.e. TECHNICAL BID & FINANCIAL BID

The below mentioned ATC will prevail over GeM GTC.

Note: Bidders participating in the Tender must mandatorily comply with the Buyer Added Bid Specific ATC.

INVITATION:- Bid(s) are invited by Delhi High Court from the firms/vendors based in **Delhi/NCR Region** only for procurement of thirty one (31) nos. of High-End Laptops of HP/Dell/Lenovo make with four (04) years onsite comprehensive warranty with back-to-back support from OEM.

1. NECESSARY DOCUMENTS TO BE UPLOADED AT THE GeM PORTAL, NON-COMPLIANCE WILL LEAD TO REJECTION OF THE BID

- a) Scanned copy of current authorization letter of the OEM of Laptop, with date of issuance.
- b) Scanned copy of Certificate of Incorporation of the Company with Registrar of Companies of Delhi/NCR with date of issuance; and/or
- c) Scanned copy of valid GST Registration Certificate/ TIN No of Delhi/ NCR to prove that the firm is carrying out its business in Delhi/NCR, with date of Registration.
- d) Scanned copy of PAN Card of Bidders Company/Proprietorship firms etc.
- e) Scanned copy of **Annexure-‘A’** i.e. ‘Undertaking’ strictly in the format provided (*duly signed and stamped with the seal of the firm*).
- f) Scanned copy of Earnest Money Deposit (EMD)/Bid security for an amount of ₹1,50,000/- by way of DD/ Banker’s Cheque/Pay Order drawn in favour of ‘The Registrar General, High Court of Delhi, New Delhi’ by the bidder(s) who are not exempted to submit EMD as per status of their firms/GeM Guidelines. The physical copy of EMD must be submitted in IT Branch of this Court within 3 days after the bid end date.
- g) Properly filled **Annexure ‘B’**, Checklist of the required documents strictly in the format provided (duly signed & stamped).

- h) Technical compliance sheet (specification) of the required Laptop strictly as per **Annexure-‘C’** (*duly signed and stamped*).
- i) Turnover Certificate issued by a Chartered Accountant in favour of participating bidder showing turnover not less than ₹15 Lakh each for previous financial years 2023- 24, 2024-25 & 2025-26. MSE/Startup vendors need not upload the same but mention the category in the compliance column.
- j) Turnover Certificate of OEM not less than Rupees One Crore Twenty Lakh issued by any CA (Chartered Accountant) or available on the website of OEM for the year last available.
- k) Copies of Contracts/CRACs/supply orders of three years issued in favour of the bidder to prove the experience in supply of Laptops to Central / State Government / Public Sector Undertaking / Autonomous Bodies. **MSE/Startup vendors need not upload the same.**
- l) Scanned copy of valid MSE/UDYAM certificate (as the case may be) with date of issuance.
- m) Scanned copy of valid Certificate of Recognition as Startup firm (as the case may be) with date of issuance.
- n) **Annexure-‘D’** i.e. strictly as per the format of Bid Security Declaration from bidders in lieu of EMD along with supporting valid documents to avail EMD Exemption.
- o) **Annexure-‘E’** Lowest price Certificate strictly as per the format provided.
- p) Escalation Matrix of Bidder’s firm/OEM.

2. **GENERAL INSTRUCTIONS**

- a) This Court shall have the right to call clarification(s) on Gem Portal in respect of the Bid(s), if required.
- b) In case the Contract awarded to L-1 firm is cancelled due to non-acceptance of the same within the stipulated period, the firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited without giving any notice. MSE/Startups firms shall be blacklisted for non-compliance of this clause.
- c) Rates offered in the Bid shall not be enhanced during the validity of the bid i.e. 120 days.
- d) The firm/ vendor shall indemnify the High Court of Delhi for any kind of loss due to material mishandling or damage etc.
- e) Addendum/Corrigendum/notice etc., if any, shall be uploaded on the GeM Portal only.
- f) This Court reserves the right to relax/waive or alter any of the terms & conditions of this ATC at any stage if it finds sufficient reasons to do so.
- g) Bid Security/EMD of the Bidder(s) will be forfeited, if the bidder(s) amends its quotation, impairs or derogates from the tender, fails to accept the purchase order. MSE/Startups not complying with this clause shall also be blacklisted to participate in future tenders of this Court.
- h) The MSE/Startups shall be given relaxation in respect of submission of EMD, years of experience & turnover criteria as per extant GeM guidelines, after submission of supporting documents.
- i) After completion of the tender formalities with the successful bidder, the Bid Security/ EMD of the bidders who do not qualify in the instant tender process will be returned, without interest, only on receipt of their written request. It shall be the duty of the bidder(s) to reach out to the IT Branch of this Court with authority letter on letter head of the firm and collect the original Bid Security / EMD instrument against the receipt, after

completion of Tender process. In case of delay in collecting the Bid Security/ EMD, Delhi High Court shall not be responsible to pay any kind of interest or penalty.

- j) Technical bid of only those bidders, who have submitted the EMD in original in IT Branch of this Court (except those who are exempted i.e. MSE/Startups having valid supporting document) and uploaded all the required documents including scanned copy of EMD within the prescribed time period, will be technically evaluated. In case of any clarification is required or deficiency(ies) found in the Technical bid, the firm will be given an opportunity to remove the deficiencies pointed out or submit the response to clarification sought. However failure to remove the deficiency or addressing the clarification sought within the time allowed at GeM Portal, the Technical Bid of the vendor shall be rejected and the financial bid of the vendor will not be opened. The decision of the Competent Authority shall be final.
- k) The bids or subsequent representation/queries/challenge to rejection of technical bid shall be submitted strictly as per the prescribed procedure only on GeM portal during the window open for such action. Any communication, representation or challenge to technical rejection submitted by telegram/fax/e-mail/Speed Post/Courier/physically delivery of letter, etc. i.e. outside of GeM shall not be considered. No correspondence will be entertained in this regard. The decision of the Competent Authority shall be final.
- l) The selected bidder shall be required to nominate one Technician/Representative/SPOC (Single Point of Contact) of their firm for installation of Laptops whenever required and address the request(s) made by this Court regarding after sale support/technical support within the comprehensive warranty (ies) period with the coordination of OEM of Laptop.
- m) After issuance of contract at GeM Portal, the successful Firm(s)/Bidder (s) at the first instance shall **provide one Laptop offered by them against their bid for testing purposes immediately in the IT Store of this Court. If any deficiency/defect is found, an opportunity will be given to remove the deficiency or defect within 07 (seven) days and only after satisfaction of this Court expressed in writing, the firm can proceed to supply the whole lot in the IT Store of this Court, situated in the Basement of Lawyers' Chambers Block-III, High Court of Delhi, New Delhi-110003, at no extra charge.**
- n) In case of any fault is found in Laptop(s) or in its part(s), thereof, the vendor shall be required to remove the faulty Laptop(s)/part(s) thereof from the Court premises & get it replaced/repared and return the same to IT Store of this Court at his/her own expenses during the onsite comprehensive warranty period.

3. OPENING OF FINANCIAL BID

- a) After evaluation of the Technical Bid(s), its acceptance/rejection, addressing challenge/representation within the window opened for the same, the Financial Bid(s) of shortlisted bidders will be opened on GeM Portal & put to Reverse Auction as per procedure. If the date of opening of Financial Bids falls on holiday being observed by Delhi High Court, the financial bids will be opened on the next working day.

4. FINANCIAL BID

- a) Total Rates shall be quoted for supply of thirty one (31) nos. of required High-End Laptops of HP/Dell/Lenovo make in Indian Rupees which shall include supply,

transportation, onsite unboxing, testing and operational demonstration. No exemption will be provided for correction in the financial bid. Moreover, in case of conflict in amount mentioned in numbers and words, the amount mentioned in words will prevail.

- b) The request made by 'successful bidder' for variation in rates due to fluctuation in the foreign exchange rate or escalation or other factors shall not be considered except change in the rate of GST by the Central and State Government.
- c) Any change in the rate of GST during the Contract shall be communicated by the supplier to IT Branch of this Court immediately with documentary proof i.e. Notification issued by Central/State Government to this effect.

5. GROUND(S) FOR REJECTION/DISQUALIFICATION OF BID(S)

- a) Non-submission of original EMD/ Bid security instrument to IT Branch of this Court within the stipulated period as indicated at point 1(f) at prepage (except those who claim to be exempted to submit EMD).
- b) If multiple quotations are submitted by a firm / vendor which is proved by the IP addresses provided at the GeM Portal, all such quotations submitted will be liable to be rejected and an instance shall be raised on GeM Portal for the action to be taken against such firm.
- c) Validity of rates must not be less than **120 days** from the last date of submission of the Bid.
- d) Bids related to some other item or product not related to the instant tender.
- e) Non-uploading of required documents or uploading of incomplete documents in terms of the documents required at Point (1) at prepage and checklist strictly as per **Annexure-'B'**
- f) Any other ambiguity in submission of bid or failure to address clarification sought or to submit deficient documents at GeM Portal during the clarification window remain active resulting in vitiating the whole tender process.
- g) Conditional Bids(s).
- h) **Having the office of bidder not registered in Delhi/NCR Region as per documents required at Point 1 above.**

6. THE FIRM(S)/VENDOR(S) MAY BE BLACKLISTED FOR THE FOLLOWING REASONS:

- a) Withdrawal or attempt to revise the technical/financial bid on any ground after opening of the same.
- b) Non-acceptance of the Contract.
- c) Non-adherence to the validity of rates for **120 days** from the last date of submission of tender for the product being offered and required by this Court.

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7. FINALITY OF DECISION OF THE COMPETENT AUTHORITY

- a) The decision of the competent authority for short listing of the bidders after evaluation of the Technical Bid(s) shall be final & binding on all the participants in the instant tender process.
- b) This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity of laptops upto 25% depending on the requirement and also cancel the 'Tender' without assigning any reason(s) thereof.
- c) This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. Any step taken by the competent authority to safeguard the interests of this Court shall be final and binding on all participants.

8. RATES, TAXES & PAYMENT

- a) The total value of thirty one (31) nos. of required High-End Laptops of HP/Dell/Lenovo make inclusive of all (which shall include supply, transportation, onsite unboxing, testing and operational demonstration) shall be filled in the financial bid.
- b) No enhancement of rates shall be permitted during the contract period.
- c) The bill/invoice in triplicate towards supply of thirty one (31) nos. of required/offered High-End Laptops of HP/Dell/Lenovo make mentioning 4 years onsite comprehensive warranty shall be submitted in the name of Registrar General, Delhi High Court, New Delhi-110503 in IT Branch of this Court situated at Lawyers Chamber, Block-III, Room No.-6, Delhi High Court.
- d) There shall not be any advance/partial payment or any extra charge shall be payable by this Court in any case.

Note: No employee of this Court or his/her dependent family members be involved in the instant tender process in contravention of the requirement/provision contained in Central Civil Services (Conduct) Rules, 1964.

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UNDERTAKING

FOR SUPPLY OF THIRTY ONE (31) NOS. OF HIGH-END LAPTOPS OF HP/DELL/LENOVO
MAKE AS PER REQUIRED SPECIFICATIONS

I/we undertake that the firm (name of the firm) or its Partner / Director / Proprietor (name) has/have not been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector Undertaking / Autonomous Bodies or has / have not been banned / terminated during the last two (02) years on account of poor performance/conduct.

By registering on GeM and by participating in the instant tender process on GeM, I/We undertake that presently I/We am/are not “Debarred from Bidding” on the grounds mentioned in Rule 151 of GFR 2017. In case, it is found at any stage that I/We have participated in the instant tender by withholding material information, my bid shall be liable to be rejected and the EMD shall also liable to be forfeited by Delhi High Court.

I/we undertake that all the additional terms and conditions of the instant Tender Notice are acceptable to me/us and bound to comply with the additional Terms and Conditions/ requirement of Delhi High Court and to deliver the goods as per schedule of supply.

I/we undertake that the goods offered to be supplied are in compliance of BIS/IOS or any other relevant Indian Certificates/standard.

I/we undertake that nothing has been concealed, no misstatement or false/forged or invalid document has been uploaded. If at any stage it is found that material facts have been concealed or misstatement has been made or false/forged documents have been uploaded then I/We are bound to face legal consequences.

I/we undertake that I/we have confirmed and correctly applied the HSN Code of the required item/product and its corresponding applicable GST rate(s) as on date with sole responsibility.

I/we undertake that the firm, (name of the firm) is a MSE / Startup firm and as per valid documents uploaded claiming exemption to submit EMD, claiming exemption in experience criteria and claiming exemption of bidder's turnover and accordingly not uploading the requisite EMD/ documents related to experience criteria/documents related to bidder turnover. However being MSE/Startup, I/we do hereby undertake that all the terms and conditions of this Tender is/are acceptable to us and bound to provide all the services/assistance throughout the 04 years onsite comprehensive warranty period failing to which, the High Court of Delhi shall have full authority to take punitive/remedial action against the firm. *[please strike out this paragraph, if your firm is neither MSE nor Startup, however be careful to upload all the documents required to avoid disqualification.]*

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

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Annexure 'B'**[To be Filled by the vendor, Scanned & Uploaded with the below mentioned documents on GeM Portal]****NON-COMPLIANCE WILL LEAD TO REJECTION OF THE BID****CHECKLIST OF REQUISITE DOCUMENTS**

S.No.	Description of requisite Documents (To be paginated, Scanned and uploaded)	Compliance (Yes/No) & other Details	Please mention Page No.(s) given to the attached Document (s)
1.	Authorization Letter from OEM (Original Equipment Manufacturer) of Laptop with date of issuance		
2.	Certificate of Incorporation of Company with Registrar of companies (Delhi/NCR based) with date of issuance; and/or		
3.	GST Registration Certificate/ TIN No. of Delhi/NCR to prove that the firm is carrying its business in Delhi/NCR with date of Registration		
4.	PAN Card of bidder's company/Proprietorship firm etc.		
5.	Annexure-'A' 'Undertaking' strictly in the format provided (duly Signed & Stamped) with the seal of the firm		
6.	Earnest Money Deposit (EMD) Number & Date [Those who are claiming exemption being MSE/Startup must submit valid documents in support]		
7.	Annexure-'B' , Checklist of the required documents strictly as per format provided(duly Signed & Stamped)		
8.	Annexure-'C' , 'Technical Compliance Sheet' strictly in the format provided. (duly Signed & Stamped)		
9.	Turnover Certificate issued by a Chartered Accountant in favour of bidder Company showing turnover not less than ₹15 Lakh each for the financial years 2023-24, 2024-25 & 2025-2026 by the firms who are not Exempted for Turnover Criteria. MSE/Startup/firms/vendors need not upload the same but mention the category in the compliance column.		
10.	Turnover certificate of OEM not less than ₹120 Lakh issued by any CA or available on the website of OEM for the year last available must be uploaded.		
11.	Copies of Contracts/CRACs/supply orders of three years issued in favour of the bidder to prove the experience in supply of Laptops to Central / State Government/Departments / Public Sector Undertaking / Autonomous Bodies by the firms who are not Exempted for Experience. MSE/Startup/firms/vendor need not upload the same.		
12.	Valid MSE/UDYAM Certificate of the firm (as the case may be) with date of issuance		
13.	Valid Certificate of Recognition of the Firm as 'Startup' (as the case may be) with date of issuance		
14.	Annexure-'D' Bid Security Declaration in lieu of EMD with valid supporting documents to support claim of exemption from submitting EMD. [Those who are not claiming exemption need not submit Bid Security Declaration].		
15.	Annexure-'E' Lowest price Certificate strictly as per format provided. (duly Signed & Stamped).		

NOTE (1): IT IS MANDATORY TO PAGINATE ALL THE DOCUMENTS AS WELL AS THIS ANNEXURE-'B' AS REFERRED ABOVE BEFORE SCANNING, THEREAFTER BE SCANNED AND UPLOADED ON THE GEM PORTAL, SERIAL NUMBER WISE AS GIVEN IN THE ABOVE TABLE.

NOTE (2): PLEASE DO NOT UPLOAD UNNECESSARY DOCUMENTS WHICH ARE NOT SOUGHT.

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-
Place:-

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Annexure 'C'
To be Filled, Scanned & uploaded on GeM Portal

TECHNICAL COMPLIANCE SHEET FOR REQUIRED THIRTY ONE (31) NOS. OF HIGH-END LAPTOPS OF HP/DELL/LENOVO MAKE

Brand Name of Laptop offered	
Model No. of Laptop offered	
Year of Manufacturing of Laptop offered (should be latest and not older than one year)	

S. No.	Specifications	Requirement	Compliance: Yes/No
1.	Processor	Intel® Core™ i7 13th Gen/ AMD Ryzen 7 7000 Series or Higher	
2.	RAM	16GB DDR4-/DDR5 (preferred) or Higher	
3.	Memory Size	1TB PCI NVMe™ M.2 SSD	
4.	Display Resolution	1920 x 1080 (FHD) or Higher	
5.	Battery	➤ Lithium ion ➤ Battery Capacity (Watt Hour) – Minimum 36 ➤ Battery Backup Time (Hours) – 8	
6.	Chipsets	Compatible chipsets as per processors make	
7.	Display size	14-inch	
8.	Display Type	IPS Display	
9.	Bluetooth	Bluetooth® 5.3 or higher	
10.	Wireless Device	Wi-Fi 6e (IEEE 802.11) or higher	
11.	Interfaces	➤ 2 SuperSpeed USB Type-C (USB Power Delivery, Display Port™ 1.4) ➤ 2 SuperSpeed USB Type-A (1 charging, 1 powered port) ➤ 1 HDMI 2.1 ➤ 1 RJ-45 Ethernet Port onboard or via USB-C Adapter ➤ 1 Headphone/microphone combo jack ➤ 1 AC power ➤ 1 External Nano SIM slot for WWAN (optional)	
12.	Audio	Built-in stereo speakers with high-definition audio support. Built-in Microphone	
13.	Security	BIOS Password / TPM 2.0 / Secure Boot / Standard hardware and firmware security features	
14.	Hardware Interface	Multiple standard I/O interfaces including USB ports (Type-A/ Type-C), HDMI/ display interface, audio port and network interface	
15.	Ethernet Controllers	Gigabit Ethernet controller with IEEE 802.1p QoS, IEEE 802.1Q VLAN, IEEE 802.3x flow control	
16.	Keyboard & touch pad device	Keyboard with touch pad	

17.	Mouse	Optional	
18.	Camera for video conferencing	720p HD Webcam	
19.	OS	Windows 11 Pro (64-bit) or latest	
20.	Certification	BIS, BEE, EPR, RoHS or any other relevant Indian Certificates	
21.	Backpack	Good quality Laptop-backpack	
22.	Warranty	4 years onsite comprehensive warranty with back-to-back support from OEM	
23.	Adapter	Suitable Adapter to fast-charge the laptop	

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

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Annexure-‘D’

To be Filled, Scanned & uploaded on GeM Portal

FORMAT OF BID SECURITY DECLARATION FROM BIDDERS IN LIEU OF EMD

(The firms/vendors filling this declaration must upload valid documents on GeM Portal in support of their claim towards Exemption for submitting EMD)

I /We, the authorized signatory of M/s. _____,
participating in the subject Tender No: _____
dated _____, for supply of thirty one (31) nos. of High-End Laptops of
HP/Dell/Lenovo make with four (04) years onsite comprehensive warranty with back-to-back
support from OEM as required by High Court of Delhi, do hereby declare that in the event I / We
withdraw / modify our bid during the period of bid validity OR I/We commit any other breach of
ATC/Tender conditions/Contract which would have otherwise attracted forfeiture of EMD OR I /
We fail to / refuse to initiate the execution of the awarded Contract as per the terms of the
Contract then I / We could be suspended from being eligible for bidding / award of all future
tender(s) for a period as applicable as per the Incident Management Policy of GeM Portal.

In claim of availing the exemption from submitting bid security/EMD, I/We have
uploaded the valid document(s) at given page No. _____.

Signature of the authorized
Signatory of the firm/company/organization
Official Stamp/Seal

Date:-

Place:-

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LOWEST PRICE CERTIFICATE

Date: _____

To,
The Registrar General
High Court of Delhi
New Delhi-110003

Subject: Lowest Price Certificate against Tender No. _____ **Date:** _____

Ref: Supply of thirty one (31) nos. of High-End Laptops of HP/Dell/Lenovo make with four (04) years onsite comprehensive warranty with back-to-back support from OEM.

Respected Sir,

This is to certify and solemnly declare that the prices/rates quoted by us, **M/s. [Your Company Name]**, in our offer/bid against the above-mentioned tender for supply thirty one (31) nos. of High-End Laptops of HP/Dell/Lenovo make with four (04) years onsite comprehensive warranty with back-to-back support from OEM are the lowest rates charged by us to any Central Government Department, State Government Department, Public Sector Undertaking (PSU), Autonomous Body, or any Private Organization/Client in India.

We further certify that:-

1. The rates offered to you are not higher than the prices we charge for the same or identical products under similar transaction conditions to any other Government/PSU customer.
2. No promotional discounts, schemes, or lower pricing brackets have been extended to any other buyer that has been withheld from this procurement process.
3. In the event of any price reduction, markdown, or lower sale offer made by us to any other party for the same item during the currency of this period/contract, the benefit of such reduced price will be automatically passed on to you.

We understand that if this declaration is found to be false, incorrect, or misleading at any stage, the High Court of Delhi shall have the right to cancel the contract and initiate legal or administrative action, including debarment/blacklisting under applicable public procurement rules.

Thanking you.
Yours faithfully,

(Signature with seal/stamp of the firm)

For **M/s [Your Company Name]** _____]

(Authorized Signatory)

Name: [Name of the Person signing] _____

Designation: [e.g., Proprietor / Director / Partner / Authorized Representative] _____

Contact No: [Mobile / Phone Number] _____

Email ID: [Official Email Address] _____